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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.282/2001

IN

OA No.868/2000

New Delhi: this the 6 day of AUGUST, 2001.

HON'BLE MR.S.R.ADIGE VICE CHAIRMAN(A).

HON'BLE DR.A.VEDAVALLI, MEMBER(J)

Smt.Ruby Abraham.

E-112, M.S.Apartments,  
Kasturba Gandhi Marg,

New Delhi-1

....Petitioner/  
Applicant.!

Versus

1. Union of India,  
through  
the Secretary,  
Grievances and Pensions,  
Department of Personnel & Training,  
North Block,  
New Delhi.
2. Secretary,  
Ministry of Surface Transport,  
Transport Bhavan,  
Parliament Street,  
New Delhi-1
3. Shri D.K.Samantaray,  
Director(Vigilance),  
Ministry of Personnel,  
Public Grievance and Pensions,  
Deptt. of Personnel & Training,  
Room No.19-A, North Block,  
New Delhi-1.
4. Mr. R.K.Chandolia,  
Deputy Secretary & Enquiry Officer,  
Deptt. of Programme Implementation,  
Sardar Patel Bhawan,  
Sansad Marg,  
New Delhi-1
5. Union Public Service Commission,  
through its Chairman,  
Dholpur House,  
Shahjahan Road,  
New Delhi-11

....Respondents

ORDER (BY CIRCULATION)

S.R.Adige, VC(A):

Perused the RA.

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2. The grounds contained therein do not bring it within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. RA is rejected.

A. Vedarathi  
( DR. A. VEDAVALLI )  
MEMBER (J)

S. R. Adige  
(S. R. ADIGE)  
VICE CHAIRMAN (A).

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